

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 172 of 2015

Dated: 18th March, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)**

In the matter of :

**Bharat Petroleum Corporation Ltd. Appellant(s)
Versus
Sabarmati Gas Ltd. & Ors. Respondent(s)**

Counsel for the Appellant(s) : Mr. Rajat Navet
Ms. Sanya Talwar

Counsel for the Respondent(s) : Mr. Piyush Joshi
Ms. Sumiti Yadava

Mr. Sumit Kishore for PNGRB

ORDER

Admit. Issue notice on the appeal as well as on the I.A. No. 283 of 2015. Mr. Piyush Joshi takes notice on behalf of Respondent No.1 and Mr. Sumit Kishore takes notice on behalf of Respondent No.3 and they seek four weeks time to file reply. Notice be issued to the other respondents returnable on 20.05.2016. Dasti in addition is permitted.

List the matter on **20.05.2016**. Learned counsel for the respondents may file reply on or before 18.04.2016 after serving

copy on the other side. Thereafter, rejoinder may be filed on or before 16.05.2016 after serving copy on the other side.

(B.N. Talukdar)
Technical Member (P&NG)
Ts/Vg

(Justice Ranjana P. Desai)
Chairperson